

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:537

ANSWERED ON:03.05.2005

TADA PRISONERS

Ajnala Dr. Rattan Singh;Dhindsa Shri Sukhdev Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has issued any instructions to State Governments to review the cases of prisoners detained under TADA;
- (b) if so, the details thereof;
- (c) whether the Government has since received any feedback from the State Governments in this regard;
- (d) if so, whether some TADA prisoners have already completed twenty years or more in jails without any trial; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIS. REGUPATHY)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 537 FOR ANSWER ON 3.5.2005.

- (a) & (b) : Instructions have been issued from time to time to the State Governments for speedy disposal of pending TADA cases.
- (c) to (e) : The State Governments provide information on the overall position of pending cases and holding of review committee meetings. As per information available with this Ministry, there is no TADA prisoner in jail for 20 years or more without any trial.